

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: OA 335/01 & MA 151/02

Applicant (s) S.S. Tripathi
Advocate for Applicant (s)

Respondent (s) Union of Indira 400s
Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

268.202

Mr. P.P. Mathur, Counsel for the applicant
Mr. B.N. Purohit, Counsel for the respondents

For the reason stated in MA
No. 151/02, ^{which} is not opposed by the other
side. Amendment in the OA is allowed.
Applicant is directed to make amendment
in the OA today itself.

Heard the learned counsel for the
parties on the OA. Learned Counsel for the
respondents points out that grievance of
the applicant has been redressed in
as much as an order has been issued
on 2-2-2002, granting Transport Allowance
to the applicant w.e.f. 1-8-77.

Learned Counsel for the applicant says
that Transport Allowance has been granted
but interest has not been allowed to the
applicant.

Learned Counsel for the applicant
further says that he will make repre-
sentation before the authorities for the
grant of interest and for the present he
does not press for interest in this OA.

Consequently the OA is dismissed
as having become infructuous. Applicant is
free to make representation to the ~~authorities~~
for the grant of interest.

Gopal Singh
GOPAL SINGH

ADMINISTRATIVE MEMBER

G. L. Gupta
G. L. GUPTA

VICE CHAIRMAN

Received Copy by
(Signature)
for Mr. P.P. Mathur
on 21/9/02

Received
for
B.N. Purohit
(Signature)
on 21/9/02